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THE APPROPRIATION BILL (No.2) 1995 (BILL No. 3 of 1995)

As passed by the **Legislative Assembly** of the National Capital Territory of Delhi

THE APPROPRIATION BILL (NO.2) 1995

(BILL NO. 3 of 1995)

Α

BILL

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the of National Capital Territory of Delhi for the services in respect of the financial year 1995-96.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the 46th year of the Republic of India as follows:

SHORT TITLE

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1. This Act may be called the Appropriation (No.2) Act 1995.

ISSUE OF
Rs.3271,39,13,000/from and out of the
Consolidated Fund
of the National
Capital Territory
of Delhi for the
financial year
1995-96.

From and out of the Consolidated Fund of 2. the National Capital Territory of Delhi, there may be paid and applied sums exceeding those specified in column (5) the schedule, amounting in the of aggregate {inclusive the of specified in column 3 of the schedule to the National Capital Territory of Delhi Appropriation (Vote on Account) Act, 1995 } to the sum of three thousand two hundred seventy one crores and thirty nine lakh thirteen thousand towards defraying the several charges which will come in the course of payment during the financial year 1995-96 in respect of the services specified in column (2) of the Schedule.

APPROPRIATION

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said period.

THE SCHEDULE

(See Section 2 and 3)

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			SUMS NOT EXCEEDING		
DEMAND No.	SERVICES AND PURPOSES		Voted by the Legislative Assembly	Charged on	Total
(1)	(2)	inter time that then they said your was said	(3)	idated Fund (4)	f (5)
1	Legislative Assembly	Revenue	17400		******
1 2	General Administration	Revenue	134071	800	18200
3	Administration of		1.54()/)	7229	141300
	Justice	Revenue	21.8530		141300
4	Finance	Revenue	326580	92700	311230
5	Police	Revenue	3219440		326580
		Capital	32 J. 944()	2690	3222130
6	Education	Revenue	95500 4703880	* *	95500
		Capital	18316	1200	4705080
7	Medical and Public		10310		18316
	Health	Revenue	1789733		
		Capital		570	1790303
8	Social Welfare	Revenue	100 864309	* *	100
		Capital	439650	4.4	864309
9	Industries	Revenue	190340	2000	439650
		Capital	18000	2000	192340
10	Development	Revenue	756152	000	18000
		Capital	817178	800 400	756952
11	Local Self Govt. and		() 1. 7 1. 7 ()	400	817578
	Public Works Department	Revenue	6377430		6377430
	<i>*</i>	Capital	11699315		2125815
	Public Debt	Capital		150600	150600
12	Loans to Govt. Servants	Capital	42500	• •	42500
13	Pensions	Revenue	300000	• •	300000
	TOTAL.	: ~	32028424	685489 3	2713913

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 18th April, 1995.

CHARTI LAL GOEL Speaker Legislative Assembly

I hereby certify that this Bill is a money Bill for the purpose of Section 24 of the Government of National Capital Territory of Delhi Act,1991.

CHARTI LAL GOEL

Speaker

Legislative Assembly

DATED: 21-4-1995

I assent to this Bill.

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Lt Governor of the National Capital Territory of Delhi